

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 20249 of 2018

[Arising out of the Order-in-Appeal No. TVM-EXCUS-000-APP-231&232-2017 dated 22.09.2017 passed by the Commissioner of Central Taxes & Central Excise (Appeals), Cochin]

Asianet News Network Pvt Ltd

Benshe Towers Tc 26/621 Housing Board Junction
Trivandrum, Kerala - 695001

.....Appellant

VERSUS

**Commissioner of Central Excise and Service Tax
Cochin**

C R Building, I S Press Road, Ernakulam,
Cochin, Kerala - 682018

..... Respondent

AND

Service Tax Appeal No. 20250 of 2018

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..... Respondent

Appearance

Ms. Shri Raksha. M, Advocate for Appellant

Mr. Vinod Kumar Garhwal, Authorized Representative for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER No. 21900-21901 of 2025

Date of Hearing: 26.11.2025

Date of Decision: 26.11.2025

AS PER: P. A. AUGUSTIAN

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeals are dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A.Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasi